<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

A.NO. 391 OF 2017 & IA NO. 555 OF 2018

Dated: 10th May, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of: Madhya Pradesh Power Management Co. Ltd. Vs.				Appellant(s)
Central Electricity Regulatory Commission & Ors.			••••	Respondent(s)
Counsel for the Appellant(s)	:	Mr. G. Umapathy		
Counsel for the Respondent(s)	:	Mr. Janmali M a/w Ms. Naveen Kohli (Rep.) for R	-2	
		Ms. Garima Srivastava for Mr. Rajiv Srivastava for R-3 to	R-6	
		Mr. M.G. Ramachandran Ms. Anushree Bardhan for R-7	7 to F	R-9
		Ms. Neha Garg Ms. Rhea Luthra for Ms. Swapna Seshadri for R-1	3	

<u>ORDER</u>

IA NO. 555 OF 2018

(Appln. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

APPEAL NO. 391 of 2017

Learned counsel for respondent Nos. 3 to 6 seeks a week's more time to file reply. He may take steps to file the same on or before 18.05.2018 after serving copy on the other side. Learned counsel for respondent No.13 seeks four weeks more time to file reply. She may take steps to file the same on or before 08.06.2018 after serving copy on the other side. Rejoinder may be filed within three weeks thereafter.

List the matter on 08.08.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk